

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 4573
TO BE ANSWERED ON MONDAY, 22nd JULY/ ASHADHA 31, 1941 (SAKA)

PUBLIC ISSUES OF PRIVATE COMPANIES

QUESTION

4573. SHRI GNANATHIRAVIAM S

Will the Minister of Finance be pleased to state:

- (a): whether many private companies which had floated public issues in the Share Market, have vanished;
- (b): if so, the names of all these companies along with the details of amount of money owed by them;
- (c): the details of action taken against those companies under the various provisions of the Companies Act, 1956;
- (d): whether the Securities and Exchange Board of India (SEBI) had made a proper assessment regarding the functioning of these companies at the time of floating of shares by them;
- (e): if so, whether SEBI had allowed those companies to issue their shares in the market by neglecting the shortcomings noticed by it in their claims after its assessment; and
- (f): if so, whether the Government has taken or proposes to take any action against the officers of SEBI and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

- (a): No, Sir No private company can raise money through public issues.
- (b) to (f): In view of (a) above these questions do not arise.
